

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. Nos. 305 & 306 of 2011 in
D.F.R. No. 1205 of 2009**

Dated: 23rd January, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Jawaharlal Nehru Port Trust
Versus**

....Appellant (s)

M.E.R.C. & Anr.

... Respondent (s)

Counsel for the Appellant (s) : Mr. Vikas Singh, Sr. Adv. with
Mr. Ajay Sharma

ORDER

**I.A. Nos. 305 & 306 of 2011
(Condone delay Application)**

Issue notice to the Respondents returnable on 13.02.2012.
Dasti service is permitted.

It is noticed that the Appeal has been filed on 25.8.2009 as against the impugned Order dated 31.05.2008 and 20.06.2008. But the matter has been posted before this Tribunal along with the Application to condone the delay only on 05.01.2012. It is stated that in the meantime, the Registry has notified some defects and there is delay on the part of the Appellant to cure the defects as he is not intimated immediately by the Registry.

Therefore, the Registry is directed to explain the delay for posting the matter before this Tribunal between 25.08.2009, the date of filing and 05.01.2012, the date of posting the matter before this Court.

Post the matter on **13.02.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Vs/ts